



petitioner has been violated. It is submitted as such earlier the petitioner appeared before the High Court as well as before this Court as she was found fit.

It is further submitted that even according to the State, the petitioner was medically examined on 17.03.2019 and she was found fit.

As the impugned order is reported to be ex parte order and even the intervention application filed by the petitioner was pending, we relegate the petitioner to approach the High Court by way of filing suitable application either to recall the impugned order/s or pass a fresh order. The petitioner to approach the High Court within a period of four weeks from today. As and when such an application is made, the High Court to consider and dispose of the same on its own merits and in accordance with law at the earliest. It will be open for the High Court even to call the petitioner and have a dialogue with her and try to assert the true facts.

Till the appropriate application is filed by the petitioner and any final decision is rendered on such application, the impugned orders are ordered to be stayed.

With the aforesaid directions, the instant special leave petitions are disposed of.

Pending interlocutory applications, if any, stand disposed of.

(SANJAY KUMAR-II)  
COURT MASTER (SH)

(RAJINDER KAUR)  
BRANCH OFFICER